

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order
dt. 15/4/07 issued to
the counsel for
both side.

for
20/4/07
S.O.

for
20/4/07

15.4.2004

None appeared for the applicant
when called. Sri A.K. Bose stated
that for the reason of judgment
rendered by this Tribunal in O.A.
Nos. 737 and 738 of 1994, this O.A.
is hit by the principle of res judicata.
In view of this, we dismiss the O.A.
being hit by the principle of res judicata.

Vice-Chancellor

Kemur (S)